

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4332

ANSWERED ON:29.08.2011

PENDING EPF CASES

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of cases pending for settlement of Employee`s Provident Fund all over the country during the last three years and the current year, State-wise;
- (b) the reasons for pendency of such cases;
- (c) whether the Government has taken/proposes to take steps for speedy disposal of such claims;
- (d) if so, the details thereof; and
- (e) the time by which these are likely to be settled?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a): State-wise data on Employees Provident Fund claims (final withdrawals and partial withdrawals) for the year 2008-2009, 2009-2010 and 2010-2011 and April 2011 to June 2011 is given at Annexure-I.

Data for last day i.e., for 31.07.2011 is given at Annexure-II. It is clarified that the settlement of claim is a continuous process. Claims are required to be settled within 30 days. Pending claims shown in Annexure I and Annexure-II include claims received upto 31st March of the respective year and pending for less than 30 days.

(b): The reasons for pendency of claims is due to receipt of higher number of claims over the previous year due to which there is corresponding increase in disposal as well as pendency.

(c) & (d): The following steps have been taken for speedy disposal of claims and reduce pendency:-

(i) By upgradation of existing offices and by opening new offices having regard to the workload.

(ii) Computerization of settlement process and by monitoring by the Regional Provident Fund Commissioners in-charge. All the 119 offices have been computerized during the year 2010-2011.

(iii) Recruitment of staff to meet shortage in offices.

(e): Settlement of claims is a continuous process. Claims which are pending in a month are settled in the subsequent cycle of claim settlement.